

**National Company Law Tribunal**

**Allahabad Bench**

C P No. (IB)191/ALD/2018,  
CA No. 184/2018,  
C A No. 218/2018

**ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2018**

**NAME OF THE COMPANY: M/s. Butterfly Appliance Vs. SRK Kitcher Appliances Pvt. Ltd.**

**SECTION OF I & B CODE: 9 IBC**

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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**CP No.(IB)191/ALD/2018, CA No. 184/2018, CA No.218/2018**

Sh. Ayur Jain, Advocate for the IRP is present and filed the progress report, which is taken on record. He has further submitted that the first COC meeting is scheduled to be held on 19.09.2018. In view of the submission made by the learned counsel, the case is adjourned to **3<sup>rd</sup> October, 2018** for filing further progress report.

CA No.218/2018 has been filed by IRP making request that the direction may be issued against the Corporate Debtor for cooperating in completion of CIRP. In view of the submission made by the IRP, Corporate Debtor is directed to fully cooperate the IRP. It is further directed to the Auditor and Directors of the company to hand over the documents to the IRP as required by him.

**Dated: 14.09.2018**

**SAROJ RAJWARE**  
**MEMBER (TECHNICAL)**

**V.P. SINGH**  
**MEMBER (JUDICIAL)**

Typed by:  
*Kavya Prakash Srivastava*  
(Stenographer)